

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

OA 9/2001

Date of Decision: 15.1.2001

Amar Singh, Gangman at Unit No.81 O/o Sr.Section Engineer (P.Way), Bayana.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Rly Manager, W/Rly, Kota.
3. Sr.Section Engineer (P.Way), Bayana, W/Rly, District Bharatpur.
4. Sr.Section Engineer (P.Way), Western Railway, Bharatpur.
5. Asstt.Engineer (P.Way), W/Rly, Bharatpur.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.A.P.NAGRATH, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.Sunil Kumar Singodiya

For the Respondents, ...

O R D E R

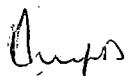
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admission. He submits that the applicant has filed a representation to respondent No.3, which has not been decided/disposed of so far. He also submits that the applicant may be allowed to make a fresh representation to respondent No.2, which may be decided/disposed of by a reasoned and speaking order within specified period.

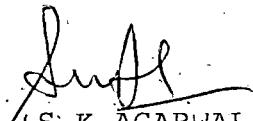
2. In view of the submissions made before us, we direct the applicant to make a fresh representation to respondent No.2 within a week from the date of passing of this order and respondent No.2 is directed to decide/dispose of the same within one month from the receipt thereof by a reasoned and speaking order considering the grievance of the applicant sympathetically. The applicant will be at liberty

to approach the proper forum for redressal of his grievance, if he feels aggrieved by the decision taken on his representation.

3. With the above directions, this OA is disposed of at the stage of admission.



(A.P.NAGRATH)
MEMBER (A)



(S.K.AGARWAL)
MEMBER (J)